

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3892
ANSWERED ON:18.02.2014
SECURITY COVER
Rawat Shri Ashok Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the norms fixed for providing security cover to various VVIPs, VIPs, public representatives and dignitaries including Members of Parliament;
- (b) the details of the requests received from the above including MPs for providing security cover, pending with the Government;
- (c) the reasons for the delay in providing security cover to them; and
- (d) the steps taken by the Government to expedite the matter?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): The responsibility for providing security to an individual rests primarily with the State Government/Union Territory Administration in whose jurisdiction such individual ordinarily resides or happens to be.

The security arrangements in respect of President, Vice President and Prime Minister are provided as per the provisions of the relevant Blue Book.

The security arrangements for the Prime Minister, former Prime Ministers and their immediate family members, are regulated by the provisions of the Special Protection Group (SPG) Act, 1988 and Special Security Schemes formulated for the purpose.

Security arrangements for other individuals, including Members of Parliament and other dignitaries, are provided, as per the guidelines laid down in the 'Yellow Book', primarily on the basis of the comprehensive assessment of threat carried out by the security agencies.

State Governments also have their own mechanism of providing categorized security, similar to the above.

Request for provision of security, as and when received are attended to on priority basis in consultation with Central Security Agencies and the State Government concerned. Based on the inputs received with regard to threat perception, advisories are also issued to the State Government concerned for provision of appropriate security cover to an individual in their jurisdiction.